

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 89/MP/2022

Coram:

Shri I. S. Jha, Member

Shri Arun Goyal, Member

Shri P.K.Singh, Member

Date of Order: 26th August, 2022

In the matter of

Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, before this Hon'ble Commission, seeking revision of operationalization of the LTA, granted to Petitioner vide Agreement for long term access without system strengthening, dated 17.6.2020, and supplementary Agreement for long term access, dated 1.7.2021, executed between the Petitioner and the Respondent, with effect from 4.7.2021, on account of events beyond the control of the Petitioner.

And

In the matter of

Madhya Bharat Power Corporation Limited
Through its Authorized Representative
Vanijya Bhawan, 3rd floor,
Near Devendra Nagar Square,
Raipur, Chhattisgarh 492001

..Petitioner

Vs.

1. Central Transmission Utility of India Limited
Plot No. 2 Sector-29,
Gurgaon-122001, Haryana

2. Power Grid Corporation of India Ltd.
B-9, Qutab Institutional Area,
Katwaria Sarai,
New Delhi-110016

..Respondents

The following were present:

Shri Matrugupta Mishra, Advocate for the Petitioner
Ms. Ritika Singhal, Advocate for the Petitioner
Shri Sanjeev Thakur, Advocate for the Petitioner

ORDER

The Petitioner, Madhya Bharat Power Corporation Limited, has filed the present Petition along with the following prayers:

“(a) Direct PGCIL/CTU to revise the date of operationalization of LTA to 04.07.2021 under the LTA Agreement dated 17.06.2020 and supplementary LTA Agreement, dated 01.07.2021 on account of events beyond the control of the Petitioner; and

(b) pass any further order/orders that may deem fit to this Hon’ble Commission.”

2. The matter was listed for hearing on 25.8.2022 through video conferencing. During the course of hearing, the Commission observed that as per letter of Central Transmission Utility of India Limited (CTUIL) dated 30.6.2021, the LTA of 96 MW was operationalized from 31.1.2021 which was enhanced to 113 MW and firmed up with the beneficiary, namely CSPDCL w.e.f 4.7.2021. Accordingly, the Commission directed the Petitioner first to approach Central Transmission Utility of India Limited/Power Grid Corporation of India Limited seeking appropriate clarification on the subject matter and in case its grievance continues even thereafter, the Petitioner is at liberty to approach the Commission by way of fresh Petition. The filing fee paid in the present Petition shall be adjusted against the Petition, if any, to be filed in future on the subject.

3. With the above, the Petition No. 89/MP/2022 is disposed of

Sd/-
(P.K.Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I.S. Jha)
Member